

ITEM NO.3

REGISTRAR COURT. 1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ATUL M. KURHEKAR

Civil Appeal No(s). 9238/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

DEVI PRASAD & ORS.

Respondent(s)

IA No. 180399/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 180400/2022 - EXEMPTION FROM FILING O.T.)

Date : 20-03-2023 These matters were called on for hearing today.

For Appellant(s)

Mr. Harish Pandey, AOR

For Respondent(s)

Mr Anil Kumar, Adv.
Mr Gunjesh Ranjan, Adv.
Mr. Shantanu Sagar, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Respondent no.1 is duly represented.

Ld. counsel for the petitioner is granted two weeks' time
to take fresh steps in respect of unserved respondent no.2.

Service is complete on respondent no.3 but none has entered
appearance.

List again on 1.5.2023.

ATUL M. KURHEKAR
Registrar